

[English]

**Conversion of Single Cylinder
in D. B. C.**

2268. SHRI VIRDHI CHANDER JAIN : Will the Minister of PETROLEUM be pleased to state :

(a) whether Government have taken any policy decision last year to convert single cylinder connection into D. B. C. if desired by the consumers on making extra payment;

(b) if so, the details thereof;

(c) if not, whether Government propose to convert single cylinder connections into D. B. C. shortly to mitigate the hardship of the consumers; and

(d) if so, whether Government propose to give wide publicity to such a policy decision for the information of the public at large ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) : (a) Yes, Sir.

(b) All over the country the Oil Industry is releasing second cylinders to customers of Pin-type cylinders.

(c) and (d). Do not arise.

Toxic Pesticides

2269. SHRI INDRAJIT GUPTA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether tests have shown that pesticides residues in human beings are far higher in India than in most countries and higher than the acceptable daily intake;

(b) whether this is posing a serious health hazard for millions of unsuspecting Indians;

(c) whether it is a fact that many toxic pesticides which are banned in many countries are allowed to be used in India and particulars thereof; and

(d) whether Government propose to take steps to replace dangerous pesticides by methods of biological control of pests ?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) and (b). Information is being collected and will be laid on the Table of the Sabha.

(c) and (d). The import and manufacture of pesticides in India, is regulated, *inter alia*, under the Insecticides Act, 1968. Before allowing the import/manufacture of pesticides in the country, the Registration Committee, set up under the Act, takes into account all the relevant aspects like efficacy of the insecticide and its safety to human beings and animals with reference to Indian conditions.

It is already part of the Government policy to encourage and promote the methods of Biological Control and control by other non-chemical methods, so as to minimise the use of chemicals for the control of pests/diseases. Under a Central Sector Scheme, the Government have already established 11 Central Biological Control Stations and one Parasite Multiplication Unit for mass-rearing and release of parasites and predators for Control of pests.

High Court Judges

2270. SHRI E. AYYAPU REDDY : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether any policy has been evolved with regard to the appointment of Judges of the High Court of a State including the specific ratio of Judges from outside the State;

(b) whether any such policy is being implemented uniformly;

(c) the number of Judges who are acting as either Chief Justices or Judges of High Courts in the States other their own; and

(d) which are the High Courts where there are no Judges from outside the State ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARADWAJ) : (a) and (b). The Government have accepted the recommendation of the Law Commission that there should be a convention whereby one third Judges in each High Court should be from outside the State. This decision can

be implemented by making initial appointments from outside as well as by effecting transfers. A beginning has been made by implementing a policy of having Chief Justices of High Courts from outside in accordance with certain guidelines drawn up after consultation with the Chief Justice of India which was announced through a Press Note dated 28-1-1983 and it is laid on the Table of the House. [Placed in Library. Sec No. LT 832/85]. So far, appointment/transfer of 12 Chief Justices from outside High Courts have been made.

Four initial appointments of puisne Judges have also been made from outside. Transfers of puisne Judges, as such, have not been made.

(c) As on 6-4-1985 8 Chief Justices and 4 Puisne Judges are functioning in High Courts outside their own States.

(d) As on 6-4-1985 the High Courts of Allahabad, Andhra Pradesh, Gauhati, Karnataka, Kerala, Madhya Pradesh, and Punjab and Haryana do not have Judges from outside the States.

Expenditure incurred on Offices of Attorney General of India and Solicitor General of India

2271. SHRI E. AYYAPU REDDY : Will the Minister of LAW AND JUSTICE be pleased to state the expenditure incurred on the offices of the Attorney General of India and the Solicitor General of India for the years 1983-84 and 1984-85 ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARADWAJ) : The expenditure incurred on the office of the Attorney General of India for the year 1983-84 was Rs. 80,606.34, while for the year 1984-85, it was Rs. 1,05,177. The expenditure incurred on the Office of the Solicitor General of India for the year 1983-84 was Rs. 18,929 while no expenditure was incurred in this behalf for the year 1984-85 as no one was appointed as Solicitor General.

Appointment of Supreme Court Judges from Bar

2272. SHRI E. AYYAPU REDDY : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether there has been no direct recruitment to the Supreme Court Bench from the Bar for the last ten years and more; and

(b) whether Government propose to evolve any scheme for recruiting directly to the Bench of Supreme Court so that at least one third of the Judges of Supreme Court are directly appointed from the Bar ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARADWAJ) : (a) The last direct recruitment to the Supreme Court Bench from the Bar was made in 1971.

(b) No, Sir.

Procurement of Rigs

2273. SHRI K. RAMAMURTHY : Will the Minister of PETROLEUM be pleased to state :

(a) whether 75 per cent of our prognosticated reserves of 1700 billion tonnes of oil have still to be converted into geological in-place reserves;

(b) whether by 1989-90, 206 rigs will be required to drill as many as 634 wells; and

(c) if so, whether any detailed plan has been drawn for procuring the rigs from abroad or for manufacturing them within the country ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLIUM (SHRI NAWAL KISHORE SHARMA) : (a) Approximately 75% of our prognosticated reserves of 17 billion tonnes have still to be converted into in-place reserves.

(b) and (c). The details regarding the requirement of rigs and their procurement during the Seventh Five Year Plan period will be available only after the finalisation of the Seventh Plan.

Codification and Implementation of Law Commission Reports

2274. SHRI K. RAMAMURTHY : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the number of recommendations that have been implemented by Government so